

To,

**The Hon'ble Chief Justice and Other Companion Judges of this Hon'ble Allahabad High Court Judicature at Allahabad and Luck now.**

**Uttar Pradesh.**

**Subject: Kindly exercise Suo motu action against incident which took place at District Barampur, where a journalist and his friend charred to death on 27.11.2020 around 12.00 A.M at village Kalwari, Kotwali Deehat District Balrampur, U.P..**

Respected Sir,

1. That applicant's being an advocates of Allahabad High Court and associated with an organisation namely "Swadesh & Prayag Legal Aid Clinic" are public spirited persons want to bring at your notice a very terrified incident of Balrampur, Uttar Pradesh where a Journalist along with his friend set into the fire by some unknown persons which resulted in death during treatment.
2. That applicants are filing this letter petition in the interest of public, there are no direct or indirect interests involved of applicants in the present matter except public interest.
3. That According to "Times Of India" English and "Dainik Jagran" Hindi , Publication dated 29.11.2020 the facts were stated that the incident took place on 27.11.2020 around 12.00 A.M at village Kalwari, Kotwali Deehat District Balrampur when Rakesh Singh ,a journalist aged about 37 years were along with his friend Pintu Sahu aged about 35 years at his home while his wife and two daughters had gone to his in law's house, his house was set on fire by some unknown persons in which Pintu sahu died on the spot and Rakesh Singh died at KGMU's Trauma Centre while undergoing treatment for severe burn injuries.
4. That on Dying Declaration Statement of deceased Rakesh Singh, police have detained former village head Ram Surat along with two persons Ravi Chaudhary and Babu Mishra.

5. That it is a liability of state to ensure its citizen's security of life and liberty where as in present case a victim's was burnt alive , now a days a new trend is in practice earlier in Rajasthan a priest was burnt alive and on 28.11.2020 in Soraon, Prayagraj ,Harish Chandra Sharma was burnt alive by some persons.
6. That the right to life and liberty is a fundamental right provided under Article 21 of Indian Constitution which need to be protected from the loss incurred in burn cases where a bread earner of the family loss his life due to burning and the dependents were lost the hope of living due to various problems like financial, party's spousal relationship and a very real detriment.
7. That the loss of consortium is a novel concept, the spouses of a burn survivor may be entitled to compensation when an injury is so serious or a person lost his life due to severe burn injuries, then the victim families may be expeditiously grant the support by the state to ensure their livelihood and security.
8. That in the present case deceased victim Rakesh Singh was a journalist and as a journalist he was an asset of society who by his noble profession serving the society fearlessly, although every human life is precious but a human life who associated with a noble profession like Journalist, Advocate and doctors may be treated as "Special" due to the nature of their work.
9. That to establish the rule of law in the state of Uttar Pradesh, it is necessary to investigate the matter from special agency and state may make arrangements of security and compensation to the dependents of deceased from the state funds under victim's compensation scheme.
10. That as a crime is of heinous nature which affect the collective conscience of the public and it need to be investigated in the proper manner to enable the victim's families to get justice.
11. That the applicants have no other option left except to approach this Hon'ble Court to take Suo Motu cognizance on the present matter otherwise the state machinery may save their skins from shifting their liabilities here and there.
12. That the applicants are not having any efficacious and speedy remedy to approach this Hon'ble Court under Article 226 of the constitution of India for necessary action.

### **Prayer**

1. That the Hon'ble Court may pass an order to direct the state to investigate the present case by Special Investigation Agency.
2. That the Hon'ble court may pass an order to direct the state to grant immediate compensation amount from Victim Compensation Fund to the dependents of the deceased.
3. That Hon'ble Court may pass an order to direct the state to give any suitable employment for the livelihood to the dependent of deceased according to their academic ability.
4. That the Hon'ble Court may pass any appropriate order which may deem fit, proper and necessary in the interest of justice.

Yours Faithfully

**Date: 30.11.2020**

Gaurav Dwivedi

Satyendra Narayan Singh

Rajnish Dubey

Gopi Sood

Mahima Joseph

Dhiraj Tiwari

All are Advocates of Allahabad High Court / Members of Swadesh & Prayag Legal Aid Clinic,